

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of April, 2018 (23.4.2018 to 27.4.2018)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
23.4.2018 Monday At 10.30 A.M. Misc. Petitions	1.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 read with clause 4.7 of the competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003
	2.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period
	3.	98/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 mandating compliance with revised environmental norms for thermal power stations.
24.4.2018 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	74/GT/2017	KBUNL	Petition for approval of tariff for Muzaffarpur Thermal Power Station Stage-II (2x195 MW) from anticipated COD of Unit-I i.e. 25.3.2017 to 31.3.2019.
	2.	24/TT/2018	KPTCL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for Transmission Tariff for the period from 01.04.2014 to 31.03.2015 for Transmission Lines connecting between Karnataka and other Neighbouring States (Natural Inter State Transmission Lines) pertaining to Karnataka Power Transmission Corporation Limited, namely, 220 kV S/C Line from Ambewadi - Ponda (Karnataka - Goa) 220 kV S/C Line from Ambewadi - Xyldom (Karnataka - Goa) 220 kV S/C Line from Sedam - Tandur (Karnataka - Telangana) 220 kV S/C Line from Allipura - Ragalapadu (Karnataka - Andhra Pradesh) 220 kV S/C Line from Yerandanahalli - Hosur (Karnataka - Tamilnadu) 220 kV S/C Line from Kadakola - Kaniyampet (Karnataka - Kerala) 110 kV S/C Line from Konaje - Manjeshwar (Karnataka - Kerala)
	3.	155/TT/2017	OPTCL	Petition for approval of tariff for inclusion of transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.05.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.
	4.	207/TT/2017	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Assets under "Transmission System associated with Mundra Ultra Mega Power Project" for tariff block 2014-19 in Western Region.
	5.	110/TT/2017	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations '2014 for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for "Extension of Kudankulam APP- Tirunelveli 400kV (Quad) D/C line to Tuticorin pooling station along with associated bays at Tuticorin pooling

			station under Connectivity for Kudankulam 3&4 (2X1000MW) with interstate transmission system” in Southern Region.
6.	79/TT/2018	PGCIL	Petition for truing up of transmission tariff for 2014-19 and determination of transmission tariff for For Asset A: 3x110 MVAR Switchable Line Reactor to be charged as Bus Reactor-1 at 765/400 kV Wardha SS, Asset B: 3x110 MVAR Switchable Line Reactor to be charged as Bus Reactor 2 at 765/400 kV Wardha SS, Asset C: 3x80 MVAR 765 kV Line reactor for 765 kV D/C Wardha-Aurangabad Line 1 Ckt#1 to be used as Bus Reactor at Aurangabad S/s, Asset D: 3x80 MVAR 765 kV Bus Reactor at Aurangabad S/S and Asset E: 765/400 kV 1500 MVA ICT-2 at Aurangabad S/S under “Transmission System Strengthening in Western part of WR for IPPs generation projects in Chhattisgarh (IPP D)” in Western Region.
7.	264/TT/2017	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations’1999 and CERC (Terms and Conditions of Tariff) Regulations’2014 for determination of Transmission Tariff of Asset (A): 400 kV Anta Bay at Kota Sub-Station for 400 kV S/C Anta-Kota Line (Line owned by RVPNL) under “Northern Region System Strengthening Scheme-XXVII”, for tariff block 2014-19 period in Northern Region.
8.	2/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations’1999 and CERC (Terms and Conditions of Tariff) Regulations’2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset “ASSET- 1A: LILO of 400KV D/C Gooty-Tumkur (Vasantnarsapur) D/C line at Tumkur (Pavagada) pooling station, ASSET- 1B: New 400/220KV pooling station at Tumkur (Pavagada) with 1 X 500MVA 400/220KV ICT and 1x 125MVAR Bus reactor and along with associated bays & equipment’s, ASSET- 2: LILO of 400KV D/C Bellary -Tumkur (Vasantnarsapur) D/C (Quad Moose) TL at Tumkur (Pavagada) pooling station along with associated bays & equipment’s, ASSET - 3: 2 X 500MVA 400/220KV ICTs along with associated bays & equipment’s and ASSET–4: Tumkur (Pavagada) pool-Hiryur 400KV D/C line along with associated bays & equipments at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I
9.	49/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset I: 400kV Transmission Line for Swapping of Kahalgaon # 1 bay with Sasaram # 1 bay at Biharsharif Sub-station; Asset II: 400KV Transmission Line for Swapping of Purnea(1&2) Bays with Sasaram bays(3&4) at Biharsharif Sub-station and Asset III: Split Bus arrangement with tie line Breaker for 400KV Biharsharif Sub-station under Split Bus arrangement for various substations in Eastern Region.
10.	53/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 06 Nos of Link under central sector (562.873) Asset-II: 07 Nos of OPGW links (664.53 Km) and Asset-III: 07 Nos links under Central Sector (1076.57 km) under central sector under the project Fibre Optic communication system in ER under Expansion of wide-band communication network in Eastern Region.
11.	58/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations’1999 and CERC (Terms and Conditions of Tariff) Regulations’ 2014 for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 400Kv D/C (Quad) Kurukshetra-Jind TL alongwith associated bays under “Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh”.
12.	59/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of

				Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Asset-I: LILO of both Circuit of 400 kV D/C Rourkela-Raigrah (02 nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Substation; Asset-II: Split Bus arrangement at 400 kV Bus at Jharsuguda (Sundargarh) Substation and Asset-III: 02 Nos of 400 kV Line bays for termination of OPGC (IB TPS) - Jharsuguda 400 kV D/C line (Under TCB) at Jharsuguda (Sundargarh) under work associated with common transmission system for Phase-II Generation project in Odisha under Eastern Region.
	13.	61/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 2 nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under "Provision of 400kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)".
	14.	63/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 2 nos. of 400 kV bays at Purulia s/s under ERSS VII in ER.
	15.	64/TT/2015	PGCIL	Approval of transmission tariff for EssarGujarat TPS and extension of Bachao sub-station under transmission system for connectivity of EssarPower Gujarat Limited in Western Region for tariff block 2014-19.
25.4.2018 Wednesday At 10:30 AM Review petitions Coram: 1.Member(ASB) 2.Member(MKI)	1.	46/RP/2017 alongwith I.A.No.83/2017	BDTCL	Petition for review of order dated 20.9.2017 in Petition No. 227 /TT/2014.
	2.	52/RP/2016	PKTCL	Petition for review of order dated 30.7.2016 in Petition No. 411/TT/2014.
	3.	29/RP/2017	NTPC	Petition for review of order dated 22.5.2017 in Petition No. 45/GT/2016.
26.4.2018 Thursday At 10:30 AM Misc. Petitions	1.	13/MP/2018	APTSL	Petition seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. (<i>on maintainability</i>)
	2.	104/MP/2018 alongwith I.A.No. 20/2018	HPSEB	Petition seeking directions against the direct bilateral billing of Transmission Charges by the Respondent No.1 NRSS-XXXI (A) Transmission Limited on the Petitioner for the transmission system established in the State of Himachal Pradesh (<i>on admission</i>)
	3.	227/MP/2017	LAPL	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 directing Respondent No.1 to charge transmission charges commensurating to power being supplied from Unit-II of the Petitioner Power Project to respondent No.2 for onward supply to Respondent No3 i.e. 95 % of 300 MW and not entire 300 MW.
	4.	153/MP/2017	DVC	Petition under section 79(1)(d) of the Electricity Act 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation
	5.	187/MP/2017	EP(MP)L	Petition for relinquishment of 750 MW of Long term Access out of the 1200 MW granted under the Bulk Power transmission Agreement dated 7.1.2009 under regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009. (On

				admission).
	6.	122/MP/2017 Alongwith I.A.No.96/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 04.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	7.	27/MP/2018 Alongwith I.A.No.8/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.
	8.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act,2003 due to Power Purchase Agreement 8.1.2011 (PPA) entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Energy PrivateLimited./Extension of Scheduled Commissioning Date.
	9.	158/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. 1 and the Respondent
	10.	159/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the Respondent upon the Petitioner
	11.	160/MP/2017	TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. 1 for supply of power from plant of Petitioner No. 2
	12.	127/MP/2016	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2000 and Electricity Act, 2003 through transmission system of PGCIL from the generation place to the place of delivery for evacuation of 400 MW D/C line.
	13.	162/MP/2017	KSKMPL	Petition under Section 79 (1) (c) (d) and (f) and other applicable provisions of the Electricity Act,2003 seeking directions against the respondent in relation to the medium term open Access for transfer of power from the Western Region to Northern Region.
	14.	179/MP/2016	KSKMPCL	Petition Under section79 (1) (f) of the Electricity Act,2003 for adjudication of disputes arising under the PPA dated 26.2.2014.
	15.	171/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 26.02.2014 between the Petitioner and Respondents.
	16.	115/MP/2016	TENGEDCO	Petition for excess tax reimbursed by Southern Beneficeries on account of wrong calculation of income tax by NLC.
At 3:00 P.M. Coram: Shri A.S.Bakshi (Member) Shri M.K.Iyer (Member)		I.A.No.83/2017 in Petition No.46/RP/2017	BDTCL	Interlocutory application seeking directions to stay the operation of the Commission's Order dated 20.9.2017 in Petition No. 227/TT/2014 during the pendency of the captioned Review Petition; stay the operation of PGCIL's bilateral Bills of Supply Nos. NI2700000003 and NI2300000005 dated 13.10.2017 to the tune of Rs. 6,00,24,116/- (Rupees Six Crores Twenty Four Thousand One Hundred and Sixteen Only) during the pendency of the captioned Review Petition;

(T.D.Pant)
Dy.Chief (Legal)
25.4.2018

